

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION No. 112 OF 2023

IN THE MATTER OF:

M. Narasimha Rao
R/o.Suryapet District.

....

Applicant

Versus

Member Secretary
Telangana State Pollution Control Board
Telangana and Ors

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R1 & R2)

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Place: Hyderabad.

Date: 01-11-2023.

T. Jayashankar

Counsel for Respondents 1 & 2

REPORT DATED 01-11-2023 OF TELANGANA STATE POLLUTION CONTROL BOARD (R1 & R2) IN OA No. 112 OF 2023 FILED BY SRI M NARSIMHARAO, GUDIMALKAPURAM VILLAGE, CHINTALAPALEM MANDAL, SURYAPET DISTRICT AGAINST M/S ANJANI PORTLAND CEMENT LTD., (PLANT), SYRYAPET.

It is to submit that, Sri M Narsimharao, Gudimalkapuram (V), Chintalapalem (M), Suryapet District has submitted a grievance to the Hon'ble NGT through mail dated 12.12.2022 stating that the Respondent industry (M/s Anjani Portland Cement Ltd. (Plant), Sy.No. 226, Chinthalapalem (V&M), Suryapet District) is using Hazardous Waste chemicals in their factory thereby causing ground water pollution and air pollution in the area including polluting the forest and River Krishna. The Principal Bench of the Hon'ble NGT, New delhi has been registered the case as OA No. 197 of 2023 (PB).

Subsequently, the application was transferred to Sothern Zone bench, Chennai and OA No.197 of 2023 (PB) is renumbered as OA No.112 of 2023 (SZ).

In this regard, the following is submitted: -

1. M/s Anjani Portland Cement Ltd. (Plant) is located at Sy.No. 226, Chinthalapalem (V&M), Suryapet District.
2. The Respondent industry has obtained CFO & HWA renewal vide order dt.02.07.2019 with validity of 30.04.2024 (**Annexure – I**). Subsequently the industry has obtained Amendment of CFO & HWA for changes in Hazardous waste vide order dt.21.09.2023 (**Annexure -II**).
3. As per the CFO order dt. dt.02.07.2019 & amendment order dt.21.09.2023 the Respondent industry is permitted for production of Cement – 5835 TPD & Clinker – 3485 TPD.
4. As per the CFO (amendment) order dt. 21.09.2020, the industry is permitted to handle following Hazardous and Non-Hazardous waste for Co-processing:

S. No	Details	Stream	Existing Qty as per HWA order dt.02.07.2019	Proposed Qty (As per application)	Disposal Option
Hazardous Waste					
01	Waste oil/Used oil (generated onsite)	5.1 of Schedule-I	1000 LPM	2000 LPM	Used as alternate fuel in Cement Kiln
02	Iron Sludge	28.1 of Schedule-I	2000 TPM	2000 TPM	Used in raw meal as additive
03	Spent Carbon	28.3 of Schedule-I	1500 TPM	1500 TPM	Used as alternate fuel in Cement Kiln
04	Spent Organic Residue(Solid & liquid)	28.1 of Schedule-I	75 TPD	4000 TPM	

05	Paint Sludge	21.1 of Schedule-I	20 TPD	600 TPM	
06	Spent Gypsum	28.1 of Schedule-I	20 TPD	3000 TPM	Used in cement as additive
07	Spent. Dil. Sulphuric acid	28.1 of Schedule-I	75 TPD	2250 TPM	Used in gypsum manufacturing.
08	ETP sludge	35.3 of Schedule-I	--	2000 TPM	Used in raw meal as additive
09	Oil Soaked cotton	5.2 of Schedule-I	--	2000 TPM	Used as alternate fuel in Cement Kiln
10	Off specification Products	28.3 of Schedule-I	--	2000 TPM	
11	Date Expired products	28.5 of Schedule-I	--	2000 TPM	
Non Hazardous wastes:					
13	Casting Sludge	--	--	2000 TPM	Used in raw meal as additive
14	Beverage waste	--	--	2000 TPM	
15	MSW/RDF	--	--	100 TPM	Used as alternate fuel in Cement Kiln
16	Other non recyclable waste etc.,	--	--	2000 TPM	

- The industry has provided a shed (designated area) with the storage capacity of 2500 Tons for storage of Hazardous waste (Alternate Fuel Raw material). The industry has provided dyke wall with seepage collection tank for the above shed.
- The industry has provided STP of capacity 200 KLD to treat domestic effluents which consists of Aeration tank, Settling tank, Activated Carbon filter, Sludge separator tank, Settling tank.
- During inspection Line-I is not in operation. Line –II along with Cement mill – 1 & Cement mill – 3 are in operation.
- The details of sources of air pollution and APCE provided are submitted below:

S No.	Source of pollution	Control equipment provided	Stack height in Mts – above GL
	Line - I		
1	(1200 TPD + 300 TPD) Horizontal Rotary kiln	Reverse Air Bag House (RABH)	75m

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2	Lime stone crusher (2000 TPD + 250 TPD)	Bag filter	31m
3	Raw mill	Bag filter	35m
4	Coal mill	Bag filter	33m
5	Cooler	Electro Static Precipitator (ESP)	31m
6	Cement mill (1800 TPD + 735 TPD)	Bag filter	34m
7	Packing plant (90 TPH)	Bag filter	31m
8	DG sets (320 KVA & 1250 KVA)	Silencer	20m
Line – II			
1	Horizontal Rotary Kiln (1985 TPD)	RABH	90m
2	Raw mill		
3	Lime stone crusher (2822 TPD)	Bag filter	34m
4	Coal mill	Bag filter	33m
5	Cooler	ESP	31m
6	Cement mill (3300 TPD)	Bag filter	34m
7	Packing plant (180 TPH)	Bag filter	31m
8	DG set (1250 KVA)	Acoustic enclosures	--

9. The industry has installed online stack monitoring for stack attached to

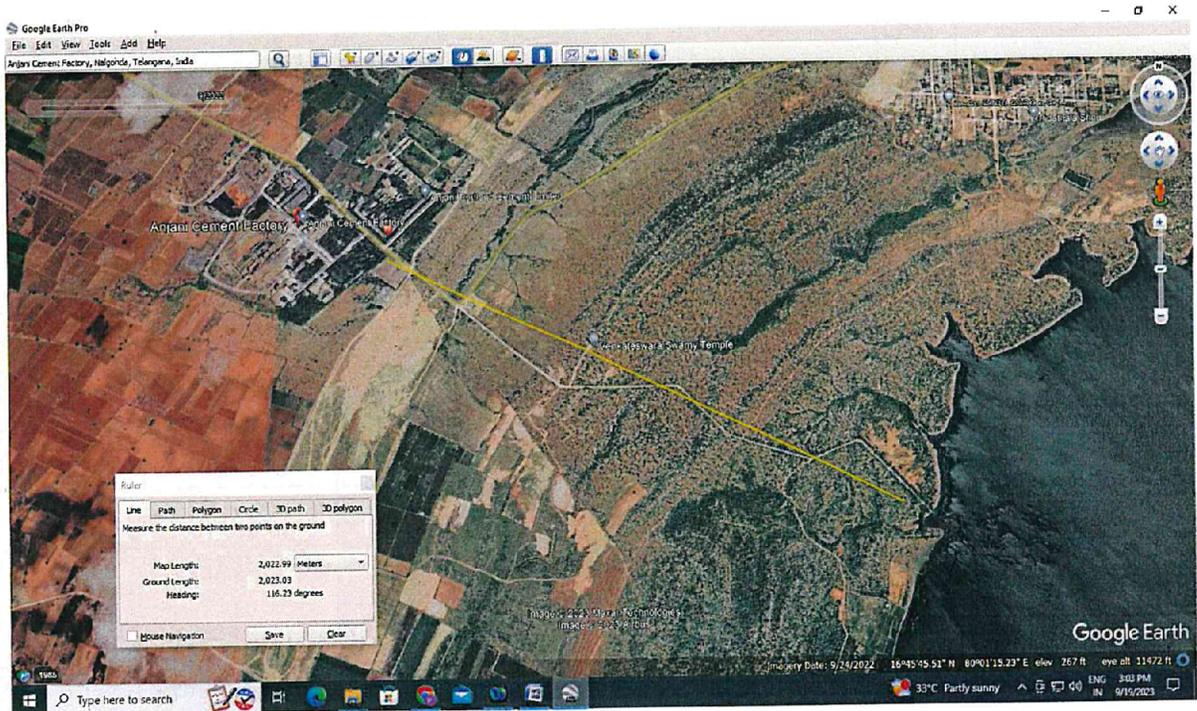
- i. Kiln-I,
- ii. Raw mill-I,
- iii. Cooler-I,
- iv. Coal mill-I &
- v. Cement Mill-I for Line-I &
- vi. Raw mill and Kiln-II,
- vii. Cooler-II,
- viii. Coal mill-II,
- ix. Cement mill-2 &
- x. Cement mill-3 for Line-II,

The systems are connected to TSPCB Website.

10. The industry has installed 2 Nos. of PTZ IP Cameras and same are connected to TSPCB Server.

- i. At Line- I pre-heater area which covers line –I {cooler, coal mill, raw mill}, Line –II {coal mill, cement mill, cooler}, CPP and fugitive transfer points).
- ii. At Top of the Captive Power Plant (CPP) building which covers RABH – I & II, material handling areas, lime stone crusher.

11. River Krishna is located about 2 KM away from the industry premises. The google map showing the same is as given below:



12. The Board is collecting the monthly samples from the River Krishna at Pulichintala Reservoir under National Water Monitoring Program (NWMP), which is downstream to the industry. As per the analysis reports for the month of July' 2023 to Sep' 2023, no contamination was observed. (**Annexure -III**)
13. During inspection on 17.10.2023, the samples from inlet and outlet of the STP were collected. As per the analysis reports, the values meeting the Standards prescribed in the Consent for Operation (CFO) of the Board. (**Annexure -IV**)
14. During inspection on 17.10.2023, the Respondent Board Officials also conducted air quality monitoring at following locations:
- AAQM carried out at periphery of the industry near sub-station
 - AAQM carried out at periphery of the industry on the top of quality lab building.
- As per the analysis reports, the RSPM, SO₂ AND NO₂ values are within the Ambient Air Quality Standards prescribed in the Consent for Operation (CFO) of the Board. (**Annexure -V**).
15. During inspection on 17.10.2023, the Respondent Board Officials also conducted stack monitoring at:
- Stack attached to Horizontal rotary kiln & Raw Mill (Line-II)
 - Stack attached to cooler-II
 - Stack attached to 16 MW Coal based Power Plant.

As per the analysis reports, the SPM values are within the Standards prescribed in the Consent for Operation (CFO) of the Board. (**Annexure -VI**).

16. During inspection on 17.10.2023, the following ground water samples were collected to assess any ground water pollution due to handling of HWs:

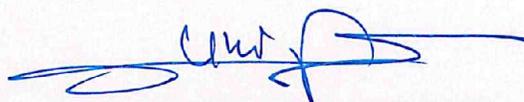
- a) Borewell sample collected opposite Line-I substation within industry premises.
- b) Water sample collected from Bore well at Bhupathi Transport (Petrol Bunk) of Sri B.Krishnamurthy Raju of Gudimalkapur (V), Chinthalapalem (M), Suryapet District. GPS:16.771355, 80.014396.
- c) Water sample collected from Bore well near Labour colony in openland of M/s Anjani Portland Cement Ltd. (Plant), Sy.No. 226, Chinthalapalem (V&M), Suryapet District. GPS:16.769046, 80.009648.
- d) Water sample collected from Bore well in openland of M/s Anjani Portland Cement Ltd. (Plant), Sy.No. 226, Chinthalapalem (V&M), Suryapet District. GPS:16.769623, 80.021528.
- e) Water sample collected from Bore well in Agricultural land of Sri L. Koteshwar Rao, S/o Bodya, Sy.No 474 of Vellatoor (V), Chinthalapalem (M), Suryapet District. GPS:16.774972, 80.034106.
- f) Water sample collected from Bore well in Agricultural land of Sri L. Koteshwar Rao, S/o Bodya, Sy.No 474 of Vellatoor (V), Chinthalapalem (M), Suryapet District. GPS:16.774972, 80.034106.

As per the analysis reports of the ground water samples collected on 17.10.2023, the values except for Total Hardness and Calcium as Ca^{+2} are within the permissible limits, as per drinking water standards. Total Hardness and Calcium as Ca^{+2} are marginally higher to the permissible limits for the borewell samples collected at Bhupathi Transport (Petrol Bunk) and open land of M/s Anjani Portland Cement Ltd. (Plant). (**Annexure -VII**).

Based on the above, it is observed that there is no contamination of ground water / river due to the industry. Further, the matter was reviewed by the Task Force Committee of the Board on 01.11.2023. As per the recommendations of the Task Force Committee, action will be taken.

Place: Nalgonda.

Date: 01-11-2023


ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.



TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate,
Sanathnagar, Hyderabad - 500018

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RENEWAL OF CONSENT & HW AUTHORISATION ORDER

Consent Order No : TSPCB/NLG/CFO/HO/2019-

Date:02.07.2019

Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made there under to:

M/s Anjani Portland Cement Ltd. (Plant),
Sy.No. 226, Chinthalapalem (V&M),
Suryapet District.

E-mail: nvr@anjanacement.com.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below.

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic Effluents	17.0 KLD	To Sewage Treatment plant and treated effluents for onland for plantation.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at m3/hr peak flow
Line - I		
1.	Attached to 1200 TPD + 300 TPD Horizontal Rotary Kiln	--
2.	Attached to Lime Stone Crusher (2000 TPD + 250 TPD)	--
3.	Attached to Raw Mill	--
4.	Attached to Coal Mill	--
5.	Attached to Cooler	--
6.	Attached to Cement Mill (1800 TPD + 735 TPD)	--
7.	Attached to Packing Plant (90 TPH)	--
8.	Attached to 320 KVA + 1250 KVA D.G.Sets	--

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Line - II		
9.	Attached to 1985 TPD Horizontal Rotary Kiln	--
10.	Attached to Lime Stone Crusher (2822 TPD)	--
11.	Attached to Raw Mill	--
12.	Attached to Coal Mill	--
13.	Attached to Cooler	--
14.	Attached to Cement Mill (3300 TPD)	--
15.	Attached to Packing Plant (180 TPH)	--
16.	Attached to 1x1250 KVA D.G.Set	

iii) **HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)] of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof:**

1. Number of Authorization and date of issue - TSPCB/NLG/CFO&HWM/HO/2019 - Date: 02.07.2019.
2. Reference of Application: 1952426 dt: 01.05.2019.
3. M/s. Anjani Portland Cement Ltd. (Plant), Sy.No. 226, Chinthalapalem (V&M), Suryapet District, is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

➤ **HAZARDOUS WASTES FOR CO PROCESSING:**

S. No	Name of Hazardous Waste	Stream	Quantity of hazardous waste	Disposal Option
1.	Waste oil / Used lubricating oil (Generated on-site)	5.1 of Schedule - I	1000 LPM	Used as alternate fuel in the cement kiln.
2.	Iron Sludge (Procured from outside industries)	28.1 of Schedule - I	2000 TPM	Used in raw meal as additive.
3.	Spent Carbon (Procured from outside industries)	28.3 of Schedule - I	1500 TPM	Co-incinerated in the Rotary Kiln.
4.	Spent Organic Residue (Solid & Liquid Procured)	28.1 of Schedule - I	75 TPD	
5.	Paint Sludge	21.1 of Schedule - I	20 TPD	
6.	Spent gypsum	28.1 of Schedule - I	20 TPD	Used in cement as additive.
7.	Spent Dil. Sulphuric acid	28.1 of Schedule - I	75 TPD	Used in gypsum manufacturing.

This consent order is valid for manufacture of the following products with capacities indicated only:

S. No	Product	Quantity
1	Cement *	5835 TPD
2	Clinker	3485 TPD

* Cement of 5835 TPD is produced using clinker of 3485 TPD and other additions & performance improvers.

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This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization should be valid for a period ending with the 30th day of April 2024.

Sd/-
MEMBER SECRETARY

To

M/s. Anjani Portland Cement Ltd. (Plant),
Sy.No. 226, Chinthalapalem (V&M),
Suryapet District.

Copy to:

1. The JCEE, Zonal Office, R C Puram for information and necessary action.
2. The EE, Regional Office, Nalgonda for information and necessary action.

// T.C.F.B.O//

V. Reddy

Senior Environmental Engineer
Unit-II

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SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of the Order as per the procedure and eligibility stipulated in the Board Circular dt:19.11.2015 and Amendment orders dt:11.09.2017 & 19.03.2018 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. All the conditions stipulated in the Schedule - A of the earlier combined CFO & HWA order TSPCB/PTN/NLG/11715/CFO/HO/2015-744 Date: 09.07.2015 and Amendment Order No: TSPCB / RCP/HO/CFO/2017-3096 dt: 13.02.2017 remains same. The industry should ensure consistence compliance of each condition of Schedule-A.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

Special Conditions:

1. The industry should take steps to reduce water consumption to the extent possible and consumption should NOT exceed the quantities mentioned below:

S. No.	Purpose	Total
1.	Cooling makeup	56 KLD
2.	Domestic	21 KLD
	Total	77 KLD

2. The effluent discharged shall comply with the tolerance limits mentioned below:

(a)

Outlet	Parameter	Limiting Standards
1	pH	6.5 - 8.5
	Total Suspended Solids	100 mg/l
	Oil and Grease	10 mg/l
	Biochemical Oxygen Demand (3 days at 27° C)	100 mg/l
	Chemical Oxygen Demand	250 mg/l
	Total Dissolved Solids (TDS)	2100 mg/l

b. Service waste water (with co-processing wastes)

All efforts shall be made by the industry for 'Zero discharge' of service wastewater and in case, the industry prefers to discharge service wastewater, the following norms shall be complied with:

Parameter	Concentration not to exceed, milligram per litre (expect pH and temperature)
pH	5.5 to 9.0
Suspended Solids	100
Oil & Grease	10
Temperature	Not more than 5°C higher than the intake water temperature

c- Storm Water

- (I) Storm-water shall not be allowed to mix with effluent, treated sewage, scrubber water and or floor washings.
- (II) Storm-water within battery limits of industry shall be channelized through separate drain(s)."

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

(a)

Chimney Nos.	Parameter	Emission Standards (mg/Nm ³)
1 to 7 & 9 to 15	Particulate Matter	30 mg/Nm ³
	Sulphur Dioxide (SO ₂)	100 mg/Nm ³
1 & 9	Oxides of Nitrogen (NO _x)	800 mg/Nm ³ for Rotary Kiln with in Line Calciner (ILC) Technology.
	HCl	10 mg/Nm ³
	HF	1 mg/Nm ³
	TOC	10 mg/Nm ^{3**}
	Hg and its compounds	0.05 mg/Nm ³
	Cd +Tl and their compounds	0.05 mg/Nm ³
	Sb+As+Pb +Co+Cr+ Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
	Dioxins and Furans	0.1 ngTEQ/Nm ³

Note: The abbreviations used in the above Table shall mean as under:

SO₂ - Sulphur Dioxide; NO_x - Oxides of Nitrogen; HCl - Hydrogen Chloride; HF - Hydrogen Flouride; TOC - Total Organic Carbon; Hg - Mercury; Cd - Cadmium; Tl - Thallium; Sb- Antimony; As - Arsenic; Pb - Lead; Co- Cobalt; Cr- Chromium; Cu- Copper; Mn-Manganese; Ni- Nickel; and V- Vanadium.

- (b) The height of each individual stack connected to Kiln, Clinker Cooler, Cement Mill, Coal Mill, Raw Mill, Packaging section, etc. shall be of a minimum of 30 metres or, as per the formula, $H=14 (Q1)^{0.3}$ and $H= 74 (Q2)^{0.27}$, whichever is more, where "H" is the height of stack in metres and "Q1" is the maximum quantity of SO₂ expected to be emitted in kg/hr and "Q2" is the maximum quantity of PM expected to be emitted in Tonnes/hr through the stack at 100 percent rated capacity of the plant;

(11)

- (c) The monitored values of SO₂, NO_x, HCl, HF, TOC, Metals and Dioxins and Furans at main Kiln stack shall be corrected to 10% Oxygen, on dry basis and the norms for SO₂, NO_x, HCl, HF, TOC, Metals and Dioxins and Furans shall be applicable to the main Kiln Stack and the norms for Particulate Matter (PM) shall be applicable to all the stacks in the plant. PM, SO₂, NO_x shall be monitored continuously. HCl, HF, TOC, Metals and Dioxins and Furans shall be monitored once in a year.
- (d) Scrubber meant for scrubbing emissions shall not be used as quencher and plants having separate stack for gaseous emission for the scrubbing unit, the height of this stack shall be atleast equal to the main stack.
- (e) **Load of Mass based standard:** Particulate Matter from Raw Mill, Kiln and Pre-Calcliner system put together - **0.125 kg/tonne of Clinker (with effect from 01.01.2017).**"
4. The industry should comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
5. The industry should comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10 µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.
- Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009
- Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).
6. **The industry shall manufacture only the consented products.**
7. **The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.**
8. **The industry shall comply with the standards stipulated by the Govt. of India under Environment (Protection) Rules, framed under the E(P) Act, 1986.**
9. **The industry shall install & operate the Air Pollution Control Equipment i.e., RABH, Bag filters, ESPs, Dust Collectors etc., continuously, so as to meet the new emission Standards for all the stacks.**
10. **The industry shall maintain the Online Continuous Stack Emission Monitoring system (OCSEMS) with data recorder facility for the stacks of Kiln, Cooler and other major stacks of Cement Plant, with connection of the data to the servers of CPCB & TSPCB.**
11. **The industry shall maintain Bag filters at all Silo tops, material transfer points and at various other sources of fugitive emissions. The industry shall take all precautionary measures for control of fugitive dust emissions from Clinker Stock Pile.**
12. **The industry shall maintain the records on captive consumption of Clinker produced, Fly Ash utilization, Cement Production etc. and the consolidated records shall be furnished to the EE, TSPCB, R.O, Nalgonda for every three months.**
13. **The industry shall provide adequate dust collection and extraction system to control fugitive emissions at various transfer points and the dust collected from pollution control equipments shall be recycled back into the process.**

14. The industry shall install & maintain interlocking facility between APC equipment and raw material feeding system to regulate the feeding of raw material into the Kiln, so that the feeding of raw materials would stop automatically in case the air pollution control equipment fails.
15. The industry shall store the Coal & other raw materials in the closed storage sheds so as to avoid fugitive dust emissions. The industry shall extend the capacity of Sheds for storage of Raw materials, if required, so as to store the Raw Materials inside the sheds only.
16. The industry shall take all necessary measures for control of fugitive dust emissions from the Clinker stockpile.
17. All the roads in the plant area shall be asphalted / concreted and water shall be sprayed to reduce fugitive dust emissions.
18. The industry shall maintain water meters for recording the water consumption for recording category-wise water consumption.
19. The industry shall comply with the Task Force directions issued from time to time.
20. The industry shall comply with the stipulations and conditions prescribed in the earlier CFO Orders.
21. The industry vide Ir. dt: 19.06.2019 stated that they are ready to Co-process RDF in their Cement Kiln, depending upon the availability. The industry shall contact the nearby ULBs and use RDF as Fuel. The industry shall buy and use Refused Derived Fuel (RDF) as fuel in the Cement Plant, generated from the RDF Plants located within a 100 Km radius of the Cement Plant as per the provisions of GO Ms. No. 27 dt: 10.07.2017 issued by Govt. of Telangana, in compliance of the Judgment dt. 22.12.2016 pronounced by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in Original Application (OA) No. 199 of 2014, in the matter of Management of Municipal Solid Waste in Local Bodies.
22. The industry shall develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.
23. The industry shall pay the CFO fees, at RO, Nalgonda as per the provisions of G.O.Ms.No.22, Dt: 09.07.2018 issued by EFS&T (For. III) Dept, Govt. of Telangana and TSPCB Circular dt: 30-07-2018, with a copy marked to Head Office. In case of failure to pay the Consent fees, the validity of the Consent Order automatically stands cancelled and operation of the industry without valid consent attract penal action under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
24. The applicant shall submit Environment Statement in Form V before 30th September of every year as per Rule No.14 of E (P) Rules, 1986 & amendments.
25. The conditions are without prejudice to the rights and contentions of this Board in any Hon'ble court of law.

SCHEDULE - C*[see rule 6(2)]***[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]****A. General conditions of Authorization:**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc., and their possible impacts and also carryout mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The Hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported Hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
10. An application for the renewal of an authorization shall be made as laid down under the Rules.
11. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate change or Central Pollution Control Board from time to time.
12. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions:

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store Hazardous Waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall not dispose spent solvents / mixed spent solvents to the traders.

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7. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
8. The industry shall follow online HW manifest system for disposal of waste generated and maintain proper records for the same.
9. The industry shall maintain good house keeping & maintain proper records for Hazardous Wastes stated in Authorization.
10. The industry shall maintain proper Records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc. as per Rule 20(1) and file Annual Returns in Form- 4 as per Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
11. The industry shall dispose of e-waste to the authorized recyclers only.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To

M/s Anjani Portland Cement Ltd. (Plant),
Sy.No. 226, Chinthalapalem (V&M),
Suryapet District.

// T.C.F.B.O//

K. S. Reddy

Senior Environmental Engineer
Unit-II



CFO&HWA (AMENDMENT ORDER) – RED CARETEGORY

Order No. TSPCB/CFO/RO-NLG/HO/2020 832

Dt. 21.09.2020

Sub: TSPCB – M/s Anjani Portland Cement Ltd., (Plant), Sy.No.226, Chinthalapalem (V&M), Suryapet District – Amendment in CFO&HWA for increase in quantity of hazardous waste for co-processing – Order Issued – Reg.

- Ref:
1. CFO&HWA order No. TSPCB/ZO/NLG/CFO/HO/2019, dt.02.07.2019.
 2. Industry's letter dated 30.06.2020 to RO, Nalgonda.
 3. RO, Nalgonda verification report dated 14.07.2020.
 4. Minutes of the CFE&CFO Committee meeting held on 20.08.2020.

In the reference 1st cited, the Board has issued CFO&HWA to the unit vide order dated 02.07.2019 with a validity upto 30.04.2024 for Cement - 5835 TPD & Clinker - 3485 TPD.

In the reference 2nd cited, the industry has submitted a representation to the RO, Nalgonda vide letter dated 30.06.2020 requesting to issue CFO Amendment for use of additional wastes and quantity of hazardous waste for co-processing in cement kilns. They are utilizing Hazardous waste generated in other industries as alternate fuel and co-processing in their Cement kiln. Due to more consistency in their filling system, there is a feasibility to co-process more quantity of waste, so they are planning to increase the quantity of waste to co-process in their cement kiln.

In the reference 3rd cited, the RO, Nalgonda submitted the verification report dated 14.07.2020 to the Board office.

In the reference 4th cited, the issue was placed in the CFE&CFO Committee meeting held on 20.08.2020. After detailed discussions, the Committee recommended to issue Amendment to the CFO Order dt.02.07.2019 for use of additional quantity of hazardous waste for co-processing in cement kilns.

In view of the above, the Board after careful scrutiny of the representation and verification report of RO hereby issues the following amendment:

- The SI.No.(iii) Hazardous Waste Authorization of the CFO&HWA order dated 02.07.2019 shall be read as:

➤ **HAZARDOUS WASTE FOR CO-PROCESSING.**

S. No	Details	Stream	Existing Qty as per CFO&HWA order dt.02.07.2019	Proposed Qty (As per application)	Method of disposal
Hazardous Waste:					
01	Waste oil/Used oil (generated onsite)	5.1 of Schedule-I	1000 LPM	2000 LPM	Used as alternate fuel in Cement Kiln
02	Iron Sludge	28.1 of Schedule-I	2000 TPM	2000 TPM	Used in raw meal as additive
03	Spent Carbon	28.3 of Schedule-I	1500 TPM	1500 TPM	Used as alternate fuel in Cement Kiln
04	Spent Organic Residue(Solid & liquid)	28.1 of Schedule-I	75 TPD	4000 TPM	
05	Paint Sludge	21.1 of Schedule-I	20 TPD	600 TPM	
06	Spent Gypsum	28.1 of Schedule-I	20 TPD	3000 TPM	Used in cement as additive

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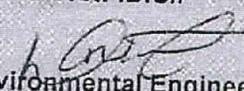
07	Spent. Dil. Sulphuric acid	28.1 of Schedule-I	75 TPD	2250 TPM	Used in gypsum manufacturing.
08	ETP sludge	35.3 of Schedule-I	--	2000 TPM	Used in raw meal as additive
09	Oil Soaked cotton	5.2 of Schedule-I	--	2000 TPM	Used as alternate fuel in Cement Kiln
10	Off specification Products	28.3 of Schedule-I	--	2000 TPM	
11	Date Expired products	28.5 of Schedule-I	--	2000 TPM	
Non Hazardous Wastes:					
13	Casting Sludge	--	--	2000 TPM	Used in raw meal as additive
14	Beverage waste	--	--	2000 TPM	
15	MSW/RDF	--	--	100 TPM	Used as alternate fuel in Cement Kiln
16	Other non recyclable waste etc.,	--	--	2000	

All other conditions and validity of CFO&HWA order issued vide reference 1st cited remain the same.

Sd/-
MEMBER SECRETARY

To
M/s Anjani Portland Cement Ltd., (Plant),
Sy.No.226, Chinthalapalem (V&M),
Suryapet District.

// T.C.F.B.O//


Senior Environmental Engineer (FAC)
(UH-V)



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

5110 - River Krishna at Pulichintala Reservoir at Chinthalapalem				
S. No.	Parameters	Jul-23	Aug-23	Sep-23
1	DO (mg/L)	5.8	7.0	6.8
2	pH	7.44	7.54	7.43
3	Conductivity (mS/cm)	1357	1079	1152
4	BOD (mg/L)	2.0	2.1	2.2
5	Nitrate	20	20	31
6	Nitrite-N (mg/L)	0.19	0.15	0.16
7	Fecal Coliform (MPN/100ml)	4.5	4.0	4.5
8	Total Coliform (MPN/100ml)	38	31	40
9	Faecal streptococci	2	2	2
10	Saprobity index	NA	NA	NA
11	Diversity index	NA	NA	NA
12	P/R Ratio	NA	NA	NA
13	Turbidity (NTU)	3.3	3.0	3.2
14	Phen-Alk. (mg/L)	24	20	20
15	Total Alk. (mg/L)	245	230	195
16	Chloride (mg/L)	146	129	170
17	COD (mg/L)	16	27	25
18	TKN (mg/L)	8	9	8
19	Free Ammonia (mg/L)	NA	NA	NA
20	Hardness (mg/L)	315	265	315
21	Calcium Hardness (mg/L)	200	175	210
22	Magnesium Hardness (mg/L)	115	90	105
23	Calcium (mg/L)	80	70	84
24	Magnesium (mg/L)	28	22	25
25	Sulphate (mg/L)	88	78	81
26	Sodium (mg/L)	88	60	62
27	TDS (mg/L)	745	604	714
28	TFS (mg/L)	522	423	500
29	TSS (mg/L)	7	6	5
30	Total Phosphate (mg/L)	NA	NA	NA
31	Ortho Phosphate (mg/L)	0.13	0.11	0.11
32	Boron (mg/L)	BDL	BDL	BDL
33	Potassium (mg/L)	4.3	4.1	5.3
34	Fluoride (mg/L)	0.31	0.27	0.41
35	% Sodium	37.26	32.42	29.58
36	SAR	1.90	1.38	1.30
Class of water body as per CPCB Water Quality Criteria		'B'	'B'	'B'

BDL - Below Detectable Limit.

NA - Not Analysed


 SENIOR ENVIRONMENTAL SCIENTIST
 SENIOR ENVIRONMENTAL SCIENTIST
 ZONAL LABORATORY
 T.S. POLLUTION CONTROL BOARD
 R.C. PURAM, SANGAREDDY DISTRICT

WATER QUALITY CRITERIA ISSUED BY CPCB

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20°C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20°C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total Coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20°C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C micro mhos/cm Max.2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l
	Below-E	Not Meeting A, B, C, D & E Criteria



CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/10/340-341
Collected on: 17/10/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 26/10/2023

Collected by: K.Damodara Prasad, ES
Received on: 19/10/2023
Quantity of the sample: 1Ltr. sample each
Page No.: 1 of 1

Source: M/s. Anjani Portland Cements Ltd., (plant), Sy.no 226, Chinthalapalem (V&M), Suryapet District.

Sample code : Sample details / collection point

23/10/340 - Inlet of STP

23/10/341 - Outlet of STP

Parameters	Method (*) No.	Unit	Results	
			23/10/340	23/10/341
pH at 25°C	4500-B	-	6.9	7.2
Total Suspended Solids	2540-B	mg/L	46	< 5
Total Dissolved Solids	2540-C	mg/L	2029	1653
COD	5220-B	mg/L	135	67
BOD 3 at 27°C	IS 3025, 1993	mg/L	32	9
Oil and Grease	5520 - B	mg/L	0.3	< 0.1

Note: Results related to sample as received.


Joint Chief Environmental Scientist

.....End of report.....



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TELANGANA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY

Paryavarana Bhavan, IE, A - 3, Sanathnagar, Hyderabad - 500 018

AMBIENT AIR QUALITY ANALYSIS REPORT

ANNEXURE - V

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office - Nalgonda	Report number	: TSPCB/CL/Air/23/10/339
	Issued Date	: 27.10.2023
	Reference	: As per JCES Instructions

Sampling Registration Date	: 19.10.2023	Sampling Date:	17 & 18.10.2023
Analysis starting Date	: 20.10.2023	Analysis completion date:	21.10.2023
Test Required	: PM ₁₀ , SO ₂ , NO _x		
Sample collected by	: Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s. Anjani portland cement Ltd , (plant) , sy. No. 226, chinthalapalem (v&m), suryapet dist.		
SAMPLING LOCATION		Periphery of the industry on the top of quality lab building Downwind		
SAMPLING DURATION		24 hours		
Details of different process units in the industry in operation at the time of sampling		Raw mill, kiln, cooler, coal mine, cement mill etc		
Parameter	UOM	Method	Conc. Value	Standard Limit for 24 hours
Particulate Matter (PM ₁₀)	µg/m ³	IS:5182(P:23) 2006	69	100
Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182(P:2)2001	9	80
Oxides of Nitrogen (NO _x)	µg/m ³	IS:5182(Part:6) 2006	14	80

Note: Analysis carried on samples as received

Observations of Sampling Incharge.

1. ESP, RABH & Bag filters are attached to process units as a air pollution control equipments.


JOINT CHIEF ENVIRONMENTAL SCIENTIST



(21)

**TELANGANA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY**

ParyavaranaBhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018

AMBIENT AIR QUALITY ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office – Nalgonda	Report number	:	TSPCB/CL/Air/23/10/338
	Issued Date	:	27.10.2023
	Reference	:	As per JCES Instructions

Sampling Registration Date	:	19.10.2023	Sampling Date:	17 & 18.10.2023
Analysis starting Date	:	20.10.2023	Analysis completion date:	21.10.2023
Test Required	:	PM ₁₀ , SO ₂ , NO _x		
Sample collected by	:	Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s. Anjani portland cement Ltd (plant), sy. No. 226, chinthalapalem (v&m), suryapet dist.		
SAMPLING LOCATION		Periphery of the industry near substation Upwind		
SAMPLING DURATION		24 hours		
Details of different process units in the industry in operation at the time of sampling		Raw mill, kiln, cooler, coal mine, cement mill etc		
Parameter	UOM	Method	Conc. Value	Standard Limit for 24 hours
Particulate Matter (PM ₁₀)	µg/m ³	IS:5182(P:23) 2006	94	100
Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182(P:2)2001	13	80
Oxides of Nitrogen (NO _x)	µg/m ³	IS:5182(Part:6) 2006	18	80

Note: Analysis carried on samples as received

JOINT CHIEF ENVIRONMENTAL SCIENTIST

	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY Paryavarana Bhavan, I.E. A – 3, Sanathnagar, Hyderabad – 500 018	
	REPORT BY THE STATE BOARD ANALYST	Page 1 of 1

Form IV

(See rule – 3, 4 and Sub-section (3) of Section 26 of the Act)

STACK ANALYSIS REPORT

Reg. No. SR/13/TSPCB/HO/R00/LAB/23/10/326Date: 27/10/2023

I hereby certify that I, Dr.M.S.Satyanarayana Rao, State Board Analyst duly appointed under sub – section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981, monitored on 17.10.2023 and received on the day of 19.10.2023 for compliance verification by TSPCB, Hyderabad a sample of Stack attached to 16MW coal based power plant of M/s. Anjani portland cements Ltd , (plant) , sy.No. 226, chinthalapalem (v&m), suryapet dist. for analysis.

The sample was in a condition fit for analysis reported below.

I further certify that I have analyzed the aforementioned sample on 21.10.2023 and declare the result of the analysis to be as follows:

Parameter	UOM	Method No. / Instrument	Result	Standard Limit
Suspended Particulate Matter (SPM)	mg/Nm ³	IS:11255 (Part-1)- 1985	35	50

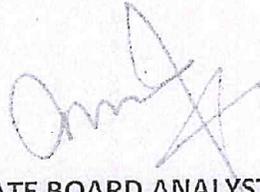
The condition of the seals, fastening and container on receipt was : "INTACT"

Note: The analysis carried out on samples as received.

Observations of Sampling Incharge.

- The industry has provided with ESP as Air Pollution control equipment to control dust emissions and is in operation during the time of monitoring.

Signed this 27.10.2023


 STATE BOARD ANALYST

Address:

Dr.M.S.Satyanarayana Rao,
 Joint Chief Environmental Scientist
 Central Laboratory,
 Telangana State Pollution Control Board.

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	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY Paryavarana Bhavan, I.E. A – 3, Sanathnagar, Hyderabad – 500 018		Page 1 of 1
	REPORT BY THE STATE BOARD ANALYST		

Form IV

(See rule – 3, 4 and Sub-section (3) of Section 26 of the Act)

STACK ANALYSIS REPORT

Reg. No.SR/13/TSPCB/HO/R00/LAB/23/10/336

Date: 27 /10/2023

I hereby certify that I, Dr.M.S.Satyanarayana Rao, State Board Analyst duly appointed under sub – section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981, monitored on 17.10.2023 and received on the day of 19.10.2023 for compliance verification by TSPCB, Hyderabad a sample of Stack attached to cooler-II M/s. Anjani portland cements Ltd , (plant), sy.No. 226, chinthalapalem (v&m), suryapet dist. for analysis.

The sample was in a condition fit for analysis reported below.

I further certify that I have analyzed the aforementioned sample on 21.10.2023 and declare the result of the analysis to be as follows:

Parameter	UOM	Method No. / Instrument	Result	Standard Limit
Suspended Particulate Matter (SPM)	mg/Nm ³	IS:11255 (Part-1)- 1985	22	30

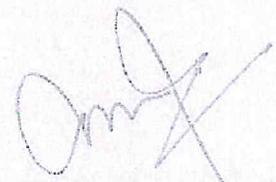
The condition of the seals, fastening and container on receipt was : "INTACT"

Note: The analysis carried out on samples as received.

Observations of Sampling Incharge.

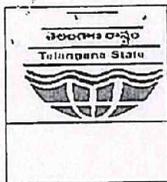
- The industry has provided with ESP as Air Pollution control equipment to control dust emissions and is in operation during the time of monitoring.

Signed this 27.10.2023



STATE BOARD ANALYST

Address:
 Dr.M.S.Satyanarayana Rao,
 Joint Chief Environmental Scientist
 Central Laboratory,
 Telangana State Pollution Control Board.



(24)
TELANGANA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY
Paryavarana Bhavan, I.E. A – 3, Sanathnagar, Hyderabad – 500 018

REPORT BY THE STATE BOARD ANALYST

Page 1 of 1

Form IV

(See rule – 3, 4 and Sub-section (3) of Section 26 of the Act)

STACK ANALYSIS REPORT

Reg. No. SR/13/TSPCB/HO/R00/LAB/23/10/336

Date: 27/10/2023

I hereby certify that I, Dr.M.S.Satyanarayana Rao, State Board Analyst duly appointed under sub – section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981, monitored on 17.10.2023 and received on the day of 19.10.2023 for compliance verification by TSPCB, Hyderabad a sample of Stack attached 1985 TPD- Horizontal rotary kiln & raw Mill (Line-II) M/s. Anjani portland cements Ltd , (plant) , sy. No. 226, chinthalapalem (v&m), suryapet dist. for analysis.

The sample was in a condition fit for analysis reported below.

I further certify that I have analyzed the aforementioned sample on 21.10.2023 and declare the result of the analysis to be as follows:

Parameter	UOM	Method No. / Instrument	Result	Standard Limit
Suspended Particulate Matter (SPM)	mg/Nm ³	IS:11255 (Part-1)- 1985	27	30

The condition of the seals, fastening and container on receipt was : "INTACT"

Note: The analysis carried out on samples as received.

Observations of Sampling Incharge.

- The industry has provided with RABH as Air Pollution control equipment to control dust emissions and is in operation during the time of monitoring.

Signed this 27.10.2023

STATE BOARD ANALYST

Address:

Dr.M.S.Satyanarayana Rao,
Joint Chief Environmental Scientist
Central Laboratory,
Telangana State Pollution Control Board.



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ANNEXURE-VII

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/10/342-344
Collected on: 17/10/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 26/10/2023

Collected by: K. Damodara Prasad, ES
Received on: 19/10/2023
Quantity of the sample: 1Ltr. sample each
Page No.: 1 of 1

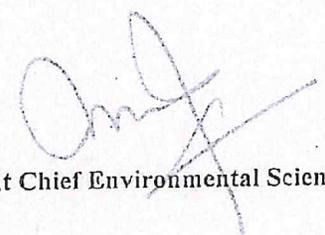
Source : M/s. Anjani Portland Cements Ltd., (plant), Sy.no 226, Chinthalapalem (V&M), Suryapet District

Sample code : Sample details / collection point

- 23/10/342 - Borewell water sample collected opposite line - I substation within the industry premises
- 23/10/343 - Water sample collected from Borewell at Bhupathi Transport (petrol bunk) of Sri.B.Krishnamurthy Raju of Gudimalkapur (V), Chinthalapalem (M), Suryapet Dist. GPS: 16.771355, 80.014396
- 23/10/344 - Water sample collected from Borewell near labour colony in Openland of M/s. Anjani Portland Cement Ltd., (plant), Sy.no.226, Chinthalapalem (V&M), Suryapet Dist. GPS: 16.769046, 80.009648

Parameters	Unit	Results			Indian standards for Drinking water as per IS 10500:2012	
		23/10/342	23/10/343	23/10/344	Acceptable Limit	Permissible Limit
pH at 25°C	-	7.4	7.3	6.9	6.5-8.5	No relaxation
Total Suspended Solids	mg/L	< 5	< 5	< 5	-	-
Total Dissolved Solids (TDS)	mg/L	1120	1922	892	500	2000
Chlorides as Cl ⁻	mg/L	246	716	188	250	1000
Sulphates as SO ₄ ⁻²	mg/L	121	178	74	200	400
Total Alkalinity as CaCO ₃	mg/L	328	312	320	200	600
Total Hardness as CaCO ₃	mg/L	580	760	456	200	600
Calcium as Ca+2	mg/L	187	224	134	75	200
Magnesium as Mg+2	mg/L	27	49	29	30	100
Fluoride	mg/L	0.5	0.8	0.4	1	1.5
Nitrates	mg/L	19	31	12	45	No relaxation
Phosphates	mg/L	0.3	0.7	0.2	-	-
Boron	mg/L	< 0.1	< 0.1	< 0.1	0.5	1
% Sodium	%	44	45	42	-	-
SAR	-	3.8	4.5	3.2	-	-
Sodium	mg/L	210	289	155	-	-
Potassium	mg/L	5	5.1	4.8	-	-
Chemical Oxygen Demand	mg/L	31	53	23	-	-

Note: Results related to sample as received.


Joint Chief Environmental Scientist

.....End of report.....



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CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/10/345-347
Collected on: 17/10/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 26/10/2023

Collected by: K. Damodara Prasad, ES
Received on: 19/10/2023
Quantity of the sample: 1Ltr. sample each
Page No.: 1 of 1

Source : M/s. Anjani Portland Cements Ltd., (plant), Sy.no 226, Chinthalapalem (V&M), Suryapet District

Sample code : Sample details / collection point

- 23/10/345 - Water sample collected from borewell in openland of m/s. Anjani portland cement ltd., (plant), sy.no.226, Chinthalapalem (V&M), Suryapet dist. GPS: 16.769623, 80.021528
23/10/346 - Water sample collected from borewell in Agricultural land of Sri.L.Ravi, S/o. Bodya, Sy.No. 474 of Vellatoor (V), Chinthalapalem (V&M), Suryapet Dist. GPS: 16.762419, 80.015017
23/10/347 - Water sample collected from borewell in Agricultural land of Sri.L. Koteswar Rao , S/o. Bodya, Sy.No. 474 of Vellatoor (V), Chinthalapalem (V&M), Suryapet Dist. GPS: 16.774972, 80.034106

Parameters	Unit	Results			Indian standards for Drinking water as per IS 10500:2012	
		23/10/345	23/10/346	23/10/347	Acceptable Limit	Permissible Limit
pH at 25°C	-	7.1	6.8	6.7	6.5-8.5	No relaxation
Total Suspended Solids	mg/L	< 5	< 5	< 5	-	-
Total Dissolved Solids (TDS)	mg/L	1745	738	722	500	2000
Chlorides as Cl ⁻	mg/L	524	146	124	250	1000
Sulphates as SO ₄ ⁻²	mg/L	343	96	95	200	400
Total Alkalinity as CaCO ₃	mg/L	352	312	292	200	600
Total Hardness as CaCO ₃	mg/L	704	408	408	200	600
Calcium as Ca ⁺²	mg/L	210	91	96	75	200
Magnesium as Mg ⁺²	mg/L	45	44	41	30	100
Fluoride	mg/L	0.6	0.3	0.3	1	1.5
Nitrates	mg/L	24	11	10	45	No relaxation
Phosphates	mg/L	0.7	0.2	0.1	-	-
Boron	mg/L	< 0.1	< 0.1	< 0.1	0.5	1
% Sodium	%	41	40	43	-	-
SAR	-	3.8	2.8	2.1	-	-
Sodium	mg/L	235	129	145	-	-
Potassium	mg/L	7.9	4.7	4.6	-	-
Chemical Oxygen Demand	mg/L	42	16	8	-	-

Note: Results related to sample as received.


Joint Chief Environmental Scientist

.....End of report.....